SHRI VIVEK GUPTA: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: Now, the Cow and Other Milch Animals (Prohibition of Slaughter, Cruelty and Other Provisions) Bill, 2015; Shri Rajkumar Dhoot - not present. Next Bill is also of Shri Rajkumar Dhoot - not present. Next Bill is also of Shri Rajkumar Dhoot - not present.

Now, the Constitution (Amendment) Bill, 2015 (amendment of article 58); Shri Mansukh L. Mandaviya - not present. Next Bill is also of Shri Mansukh L. Mandaviya; not present

Now, the Child Development Programme Coordination Agency Bill, 2015; Shri Prabhat Jha - not present. Next Bill is also of Shri Prabhat Jha; not present.

The Prevention and Management of Conflict of Interest Bill, 2015

DR. E.M. SUDARSANA NATCHIAPPAN (Tamil Nadu): Sir, I move for leave to introduce a Bill to provide for setting up of an Institution for prevention and management of conflict of interest and to realize the rights and duties of every citizen in a welfare state like India and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

DR. E.M. SUDARSANA NATCHIAPPAN: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: The next item is Bills for Consideration and Passing. We shall now take up The Indian Penal Code (Amendment) Bill, 2013. On 12th December, 2014, Shri Mohd. Ali Khan had not concluded his speech while participating in this. He is not present here. So, it is presumed that his speech is over. Now, Prof. M.V. Rajeev Gowda.

The Indian Penal Code (Amendment) Bill, 2013

PROF. M.V. RAJEEV GOWDA (Karnataka): Thank you, Mr. Deputy Chairman, Sir. I rise to support the Private Member Bill proposed by Shri Balagopal. As you know, this Bill addresses the issue of corruption and the penalties that need to go along with it. Every law must keep up with the times, and today the law is lagging behind when it comes to the scale of corruption, when it comes to the incentives against corruption. It is extraordinarily important that the law is updated to ensure adequate deterrence, appropriate punishment and restitution. Sir, while the attention of the country is on various kinds of

[Prof. M.V. Rajeev Gowda]

crimes against people and property, the other tragedy of modern India is that financial crimes, what we call 'white collar crimes', are increasing many fold. Even worse, that kind of crime is not being punished adequately because the law is toothless. What Mr. Balagopal's Bill attempts to do is to restore teeth to the legal establishment to ensure that rule of law will prevail. It rectifies and strengthens the law in this context.

Sir, it is a shame that today corruption has become a badge of honour. Society no longer looks down on the corrupt any more. It is an even bigger shame that some of the corrupt try and enter our own Houses of Parliament and Houses of Legislature. Thankfully, after Shri Rahul Gandhi tore up that Ordinance, we have found a way to ensure that those who are corrupt and convicted are sent to jail, lose their seats and do not taint the body politic with their presence.

But those who are caught are just the tip of the iceberg. The level, the pervasive nature, the scale of corruption is extraordinary and we must take decisive action against that. We have to take action against people who have the resources, ill-gotten resources, to create a web of deceit that makes it extraordinarily difficult to go after those who are corrupt, those who have evaded the principles on which the country has been built. They have the professionals to help them hide money in India and abroad. We need to go after that web, we need to break every strand in that web, we need to go after their accomplices and ensure that any *benami* property is restored to whoever it rightfully belongs.

How do we do that? We do that by changing the incentives. We change the incentives by changing the nature of the punishment, and that is what this bill seeks to do. It seeks to attach the properties of those who have indulged in corruption and been caught. This is an extraordinary improvement in the nature of the legal system in this context. I can tell you, Sir, in my own apartment in Bengaluru, I do not have a neighbour across the hall because his apartment has been attached many years ago by the Government and the tax authorities for creating one of India's biggest stock market scams. That is just an indication that such kinds of legal punishments are available under different legal provisions. There are such provisions under the COFEPOSA law, there are such provisions under the SAFEMA law. Even when we look at the Administrative Reforms Commission headed by Shri Veerappa Moily, in the context of corrupt public servants and forfeiture of property, suggested that the Commission is of the view that for confiscation of the property of a public servant convicted for possession of disproportionate assets, the law should shift the burden of proof to the public servant who is convicted.

That is what we need, Sir. Let us go ahead and attach their properties and let them prove that it is not corruptly acquired by them. That will ensure that we will change the nature of the environment. The law will be given very, very strong teeth. It will ensure that the levels of scams, the brazenness with which scams go forth, will also come down.

If we adopt this law and make the changes, we will set in motion a virtuous cycle. It will bring back trust in the political domain, in the financial domain, in the bureaucratic domain and in the institutions that are vital for building a modern India. It will ensure that all kinds of scams that cheat the poor out of their savings, do not occur and that restitution is brought in. Ill-gotten wealth will be taken away. The web of corruption will be destroyed. Sir, if there is any meaning to the term "Swachh Bharat", it is this kind of law that will bring about that goal by eliminating the corrupt and sending them to jail and ensuring that their properties are attached. Let us go forth and I urge the House to support and the Government to support the Bill proposed by Shri Balagopal and I commend it to the House for passage. Thank you.

श्री नरेन्द्र कुमार कश्यप (उत्तर प्रदेश) : उपसभापति महोदय, माननीय सदस्य ने इस बिल के माध्यम से सदन में "भारतीय दंड संहिता (संशोधन) विधेयक, 2013" में संशोधन का जो प्रस्ताव पेश किया है, निश्चित तौर पर इसका समर्थन किया जाना और इस पर सरकार का संज्ञान लेना बहुत जरूरी लगता है। क्योंकि जिस तरह से पिछले करीब दो दशक में हमारे देश के अंदर भ्रष्टाचार की घटनाओं को बढ़ावा मिला है और खास तौर से कुछ ऐसे लोग, कुछ ऐसी कंपनियाँ, जिन्होंने आम लोगों को झूठे झांसे में फंसाकर लूटने का एक लंबा सिलसिला, एक लंबा क्रम हमारे देश में शुरू किया है, उससे लाखों लोगों की आर्थिक तौर पर बड़ी हानि की घटनाएं हमारे देश में हुई हैं।

महोदय, हमने ग्रामीण जीवन और शहरी जीवन में भी यह देखा कि बहुत सारी ऐसी कंपनियाँ फ़र्जी नाम से आती हैं, शहरों में अपने ऑफिस बनाती हैं और प्रचार करती हैं कि हम आधे रेट पर फ्रिज देंगे, आधे रेट पर बेड देंगे। ये लोग जनता के बीच प्रलोभन देकर कुछ चीजों को सस्ते दाम पर देने का प्रचार करके लोगों को ठगने की कोशिश करते हैं, लोगों से पैसा वसूलने की कोशिश करते हैं। आज समाज में एक और प्रथा चली है कि हर गली-मुहल्ले में, हर शहर में कुछ लोग मिलकर प्राइवेट तरीके से कमेटी डालते हैं। जिसमें पच्चीस-पचास मेम्बर्स इकट्ठा होते हैं, उसमें प्रभावशाली व्यक्ति शामिल हो जाते हैं, लेकिन जब सबका पैसा इकट्ठा हो जाता है, तो पैसा लौटाना न पड़े, इसलिए उसको लेकर फरार हो जाते हैं। हमारे देश में हजारों ऐसी घटनाएँ, ऐसे उदाहरण हैं कि बहुत सारे प्रभावशाली जालसाज लोग बड़े-बड़े शहरों में आए, अपने ऑफिस खोले, बड़े पैमाने पर प्रचार किया और जब लोग उनके चंगुल में फँस गए, पैसे का अर्जन हो गया, तो रातों-रात अपने ऑफिस बंद करके फरार हो गए। सच यह है कि ऐसे शातिर अपराधियों के खिलाफ जब भी कोई एफआईआर होती है, कोई आपराधिक गतिविधि सम्बन्धी कार्रवाई बढ़ाई जाती है, तो उनका कोई परमानेंट ठिकाना नहीं होता। उनके खिलाफ पुलिस को कार्रवाई करने में भी दिक्कत आती है, जिसका परिणाम यह निकलता है कि

[श्री नरेन्द्र कुमार कश्यप]

हजारों लोग, जो अपनी मेहनत की कमाई इकट्ठा करके अपने धन के अर्जन के लिए, धन की बढ़ोतरी के लिए, ऐसा सामान या सामग्री लेने के लिए अपना पैसा लगाते हैं, वे बेचारे हाथ पर हाथ मलते रहते हैं। महोदय, मुझे गाजियाबाद की एक घटना याद है। गाजियाबाद में एक कंपनी आई, नेहरू नगर में ऑफिस के लिए एक बड़ी सी कोठी किराए पर ली और तमाम अखबारों में यह प्रचार करा दिया कि जो जितनी जल्दी हमारे ऑफिस में आकर अपनी बुकिंग कराएगा, हम उसको साइकिल आधे दाम पर देंगे, हम उसको टीवी आधे दाम पर देंगे। अंत में उसने बड़ी गाड़ियाँ भी आधे दाम पर देने का ऐलान कर दिया। लोग झाँसे में आ गए। बहुत सारे लोगों ने अपना फंड निकाल कर, बहुत सारे लोगों ने अपना मकान गिरवी रख कर इस लालच में कि हमको आधे दाम पर एसी, टीवी या गाड़ी मिलने वाली है, उन्होंने अपना पैसा लगा दिया। जब एक महीने के बाद उसके पास कई करोड़ रुपए का एडवांस आ गया, वह कंपनी रातों-रात अपना ऑफिस बंद करके फरार हो गई। आज तक उन लोगों को, जिन्होंने अपना पैसा लगाया, अपना पैसा वापस नहीं मिल सका।

उपसभापति महोदय, माननीय सदस्य ने इस बिल में जो भावना व्यक्त की है, जो विचार व्यक्त किया है, हम समझते हैं कि आज के भारतीय समाज के हिसाब से इस बिल में वे तमाम भावनाएँ समाहित हैं, जिन पर सरकार को सख्त कानून बना कर कुछ कदम उठाने की आवश्यकता है। हालाँकी इंडियन पीनल कोड में और बहुत सारे प्रोविजंस हैं, हमारे सेक्शंस में धारा 420 भी है; 467-468, तमाम तरह के प्रोविजंस हैं, लेकिन जो शातिर लोग हैं, वे अपनी जालसाजी से लोगों को लूट कर चले जाते हैं और उनके खिलाफ कोई कार्रवाई नहीं होती है। चूँकि इस बिल के माध्यम से जिस खास बात पर सरकार का ध्यान दिलाने की कोशिश की गई है, इस बिल के माध्यम से इस बात को उठाया गया है कि जिन लोगों ने कपटपूर्ण तरीके से धन का अर्जन किया है, इस बिल में इस बात का प्रावधान किया गया है कि यदि उनके खिलाफ आईपीसी में कोई कार्रवाई की जाती है, तो गलत तरीके से अर्जित की गई सम्पत्ति भी सरकार को अपने कब्जे में लेनी चाहिए, (**समय की घंटी**) ताकि बेईमानी और कपटपूर्ण तरीके से अर्जित की गई सम्पत्ति सरकार के खाते में आ सके और उनके खिलाफ सख्त कार्रवाई हो सके।

MR. DEPUTY CHAIRMAN: Please conclude.

श्री नरेन्द्र कुमार कश्यप : उपसभापति महोदय, मैं इस बिल का समर्थन इसलिए करता हूँ, क्योंकि यह बिल आज की जरूरत है, खास तौर से जो चार सौ बीसी, जालसाजी करने वाले लोग हैं, (**समय की घंटी**) उनके खिलाफ कार्रवाई हो और देश के लोगों को राहत मिल सके। इसलिए सरकार इस पर ध्यान दे और इस पर विचार करे। आपने मुझे समय दिया, इसके लिए आपका धन्यवाद।

SHRI P. RAJEEVE (Kerala): Mr. Deputy Chairman, Sir, I thank you for giving me an opportunity to speak on the Indian Penal Code (Amendment) Bill, 2013. I support the Bill moved by my colleague and comrade, Mr. K.N. Balagopal, to amend the Indian Penal Code.

Sir, it is the duty of Parliament to update the existing legislation considering the prevailing objective and realities in the country. From 1991 onwards the Government had initiated the neo-liberal policies, that is, liberalisation of the economy. Then, we are hearing and seeing several big scams in the country. The major threats to the economy are: corruption, black money and NPAs. NPAs are not considered as an offence, but it is a serious threat to the economy. Now, we should consider whether the existing legislations are sufficient to deal with serious threat to the economy. In this Bill, our colleague, Mr. Balagopal tried to strengthen the existing legislation, through an amendment to bring back the black money which belongs to the common man in this country.

Sir, the BJP and Modiji have stated in the rallies that when they come to power they would bring back the black money to this country. We have seen several Ordinances. The Government promulgated an Ordinance to amend the Insurance Act to enhance the FDI from 26 per cent to 49 per cent. We have seen another Ordinance to amend the existing Land Acquisition Act against the interest of the farmers in order to protect the interests of the corporates. We have seen another Ordinance to amend the existing Coal Act to denationalise the coal sector. But we never heard about an Ordinance or any initiative to bring in a legislation to bring back the black money to our country. That was their election promise. Before the Parliament session began, we expected that the Government would come forward with an Ordinance to strengthen our system to bring back black money to the country. But that has not happened.

As per the Statement of Objections and Reasons of the Bill, Mr. Balagopal has rightly said that the existing system should be strengthened for attachment or recovery of the property amassed by use of unfair means along with the punishment specified in the law. Most of the Sections of the Indian Penal Code deal with corruption and scam. It is pre-1991. Like B.C. and A.D. we can divide the economy of the country before 1991 and after 1991. Before 1991 there is one scenario, and after 1991 it was neo-liberalism regime. The provisions of the IPC are before 1991. The corruption and big scams are the child of the neo-liberal policy of the Government. Yes, that is true, it was there before 1991, but the big scams involving huge amounts are the product of the neo-liberal policies. The policies have given enough space for the culprits to commit all the evil acts. For example, the Satyam scam and the Sharada scam involve more than ₹ 50,000 crores but it is only a tip of the iceberg. The non banking financial institutions are collecting a lot of money. Recently I read an advertisement in the newspaper, the gold jewellery firms are collecting money through monthly instalments. After five or ten years consumers can purchase gold. Any law in the land allows the gold jewellery firms to collect the money from the consumers. But they are doing all these things by giving

[Shri P. Rajeeve]

advertisement in the newspapers. After five or six years we would hear collapse of gold jewellery firms. Thereafter we think about those things. The Government should note this issue. These people are trying to find new instruments to cheat the common man in this country. In my student days.

MR. DEPUTY CHAIRMAN: It is a very important point. Whether the gold business people can collect money like that. They are collecting money. But after a few years, God alone knows whether they will give it back.

SHRI P. RAJEEVE: Nobody knows whether they will exist. After collecting money consumers do not find them. This is a new method of cheating. These people are trying to find new instruments to cheat the common man in this country. After all this has happened, we think about what happened and what needs to be done. Such amendments are the need of the day. There are no provisions in the existing Act to bring back the lost money to the people. In the SAFEMA Act of 1976 there are some provisions that are good. It was meant to bring back the money, attach the properties of close relatives, etc. That Act dealt with all such things. In view of the implementation of the provisions of the SAFEMA Act, the IPC should also be amended, taking into account all the recent developments in this country. I would not like to take more time.

MR. DEPUTY CHAIRMAN: You have to come to the Chair. So, be brief.

SHRI P. RAJEEVE: Yes, Sir.

Sir, I support this Bill. It is a very good initiative. In fact, they should have such clauses even in the Prevention of Corruption Act. The Government should accept this Private Member's Bill. It has a good intention and is meant for the benefit of the country. I support this Bill. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Thank you, Mr. Rajeeve. Now, Dr. E.M.S. Natchiappan. We have another EMS here!

DR. E.M. SUDARSANA NATCHIAPPAN (Tamil Nadu): Sir, I support this initiative brought forth by our comrade, Mr. Balagopal. I feel that this Bill focuses only on persons who cheat poor people, take money from them promising them a high rate of return, wooing them to invest with them so that they get multiple returns and earn more.

[THE VICE-CHAIRMAN (SHRI P. RAJEEVE) *in the Chair*]

Such chit fund-type cheatings are on. After reading the Statement of Objects and

3.00 P.M.

Reasons, I feel the purpose behind this initiative is that the number of people involved in fraudulent activities has been increasing in our country. It is not happening just in our country but all around the world. When there is globalization, naturally, people would like to gain more and more wealth, not caring about the means through which they earn it. They try to amass more and more wealth.

Sir, I wish to quote from the Statement of Objects and Reasons here — "These small savings of the common people are looted by the dishonest people to pile up their wealth." This is the main reason behind this Bill. The Mover wants to have Sections 206 and 207 of the Indian Penal Code amended to say that when the accused person is convicted, he must not only suffer imprisonment or fine, which is the case at present, but even the properties that were bought during the period of the malpractice and the money utilized should be attached and forfeited to the Government. That is the main intention of this Bill. But, Sir, I feel that more and more consequences of this are coming up now. There is the Prevention of Corruption Act, about which it is now being said in many courts that there is no need to find out where that money was used, whether it was invested elsewhere. They said that merely proving the act was sufficient; where it is invested, how it is invested, are not issues for investigation. But my submission is that when there is clear proof that money was received illegally and that that money was invested in some movable or immovable property or securities, then it has to be forfeited as part of the punishment. Sir, though I can't remember the exact provisions, I have read that the amended Criminal Procedure Code provides that right to the courts to forfeit the properties as part of the punishment. Therefore, the overall mismanagement or illegal accumulation of money and utilizing it for purchasing property, factory or securities should be a part of the forfeiture. The Government should take over that money if the Court has so directed. Sir, I would cite a small example here. In our area, granite was exploited much beyond the licensed areas.

But that particular accused has built up a big factory. It is giving employment to more than ten thousand people. But, now, the court has asked to stop all the work in that factory. Here, we are damaging our own economy. It may be an illegal thing. I am not saying that the illegal thing has to be accepted and it has to be increased. But, when the Government finds that an illegality has been committed by utilizing the Government property or private properties and they are gaining through that property, and investigation has revealed it, then automatically, if the court feels, it has to be given to the Government for management or some receiver or somebody should be there to manage the property till

[Dr. E.M. Sudarsana Natchiappan]

that offence is proved. If the offence is proved, then that property should be confiscated and handed over to the Government. Therefore, that factory or any other property, which is helping the people for getting employment, should not become idle. Nowadays, it is easy for anybody to come forward by taking refuge of the law itself because many provisions of the modern laws are giving protections to such illegalities. I am sorry to say like that. Even then, I can just cite one or two incidents like that. All of us know that there are huge moneys accumulated in foreign banks or foreign properties. This is all, Sir, we are always saying, part of the political gain. But, actually, some things are also happening. Some huge money fraudulently received is also invested in securities. I just quote the "UNCITRAL Secretariat Recognizing and Preventing Commercial Fraud". In that they want to advise the concerned players that many of the securities are also fraudulently used by the persons. They call it as 'securities fraud and market abuse'. In that they want to indicate that by making an act of insolvency, the properties which were possessed by individuals by illegal means, they want to take away those properties even before the proceedings start. I just quote a portion of the Recognizing and Preventing Commercial Fraud United Nations, UNCITRAL model code. I am just reading page no. 90, paragraph 8. "Remember that insolvent entities are in insolvency proceedings as a result of being unable to pay existing creditors or of failing in its business enterprise. Any proposed transaction with or investment in the insolvent entity must be carefully reviewed prior to any investment made." In that way it goes on giving advices to the Government. Therefore, overall this initiative of our hon. Member is to create a thinking in the mind of the Government to look into all the enactments which are dealing with fraudulent activities or illegal transfer or benami transactions and also these types of security frauds and international investment fraudulently done by the particular individuals. When they are facing criminal proceedings or during the investigation period, how is that property going to be dealt with? You have to come out with a proper approach, bringing it to the international parameters because many of the countries are now coming forward to woo the investors, whether it is illegal money or legal money. Therefore, there are many channels opening up to divert the money from our own country to some other countries also. Even, we were getting information that many islands were also purchased by many individuals. Therefore, the Government of India has to come with a White Paper on how you are going to look at it so that the investors who are making investments in India feel free that there is a transparency and there is a rule of law and everything will be looked after properly if they are making investment in India. At the same time, the law is very rigourous when a commission of an offence is also happening in that respect. With this observation, I fully support this Bill and this initiative. Thank you very much.

MR. VICE-CHAIRMAN (SHRI P. RAJEEVE) : Thank you. Now, Shri Basawaraj Patil ji.

श्री बसावाराज पाटिल (कर्णाटक): माननीय उपसभाध्यक्ष जी, इस बिल के द्वारा संशोधन लाने का यह प्रस्ताव रखा गया है। अभी जो संविधान है और उसके अंदर जो क़ानून है, उसके बावजूद कुछ ऐसे अपराधी हैं जो पकड़े नहीं जाते हैं और इल्लीगल ढंग से बड़ी मात्रा में सम्पत्ति को इकट्ठा करते हैं। वे इतने होशियार होते हैं कि वे अपने नाम से सम्पत्ति नहीं रखते हैं, वे अपने नाम से पैसा भी नहीं रखते हैं, बल्कि वे किसी और के नाम से उसे बनाते हैं। फिर वे अपने आपको समाज के अंदर बड़े ही सज्जन व्यक्ति के रूप में प्रस्तुत करने की कोशिश करते हैं। ऐसी स्थिति में, आदरणीय के.एन. बालगोपाल जी ने इस बिल को लाकर सरकार को एक प्रकार से सचेत करने की कोशिश की है। सरकार को इस प्रकार से धोखा देकर, समाज को धोखा देकर जो काला धन बनाया जाता है, वह पैसा किसी न किसी प्रकार से सरकार के पास वापस आना चाहिए।

आज सारे देश में एक बहुत बड़ा विषय है, जिस विषय को लेकर एक ऐतिहासिक चुनाव भी हुआ और वह ब्लैक मनी को निकालने के बारे में है। मैंने लगभग दो साल पहले एक रिटायर्ड पुलिस ऑफिसर की किताब पढ़ी। उस किताब के अंदर उन्होंने इस बात का उल्लेख किया है कि भारत के अंदर इल्लीगल मनी कैसे जनरेट होता है और ऐसे अलग-अलग 200 हैड्स उन्होंने बताए हैं। जब तक हम इन होल्स को बंद नहीं करेंगे, तब तक ब्लैक मनी तैयार होता ही रहेगा। उन्होंने यह किताब लगभग आठ साल पहले लिखी थी। उसमें उन्होंने एक छोटे करप्शन का उदाहरण बताया है कि किसी रोड के पास छोटी-मोटी गाड़ियाँ आते-जाते 10 रुपये का नोट रखकर चली जाती थीं, उस जमाने में वह पैसा एक साल में जमा होकर 10 हजार करोड़ रुपये हो जाता था। केवल वैसा ही नहीं है। हम लोग रजिस्ट्रेशन ऑफिस के माध्यम से जमीन, प्लॉट और मकान आदि खरीदते और बेचते हैं। हज़ारों-लाखों लोगों में से शायद एक आदमी होगा जो उसे ऑरिजिनल प्राइस में देता है और ऑरिजिनल प्राइस में लेता है। इस प्रकार, ब्लैक मनी बनने के ऐसे कई होल्स हैं। अगर सरकार को इस संशोधन को इम्प्लिमेंट करना है तो पहले उसे यह सुनिश्चित करना होगा किं गलत ढग से इस प्रकार का जो ब्लैक मनी तैयार होता है, उसे कैसे रोका जाए। सरकार जब तक इसके बारे में प्रावधान नहीं बनाएगी, तब तक इसको नहीं रोका जा सकता।

कई बार इसमें अनजान लोग भी मजबूरी में फँस जाते हैं। जैसा नाच्चीयप्पन जी ने बताया कि कई बार गरीब लोग मजबूरी में होते हैं, वे कुछ काम करते हैं और कमाते हैं। ऐसा न हो कि यह क़ानून बनने से छोटी-मोटी मछली पकड़ी जाए और बड़ी-बड़ी मछलियाँ अपना धंधा फिर भी करती रहें। देश के हित में यह काला धन वापस आना अत्यंत आवश्यक है। इस प्रकार के जितने लूपहोल्स हैं, उनके बारे में मैं इस सरकार से आग्रह करता हूँ कि अगर जरूरत पड़े तो इसके लिए एक विशेष कमिटी बनाकर, इसके बारे में सारी चीज़ों की जानकारी लेकर, संविधान के अंदर क़ानून में आवश्यक परिवतन करने चाहिए, ताकि कोई भी गलत शख्स न छूटे।

ऐसे ही कुछ धंधे और काम मजबूरी में होते हैं, जिनको हम अपराध नहीं कह सकते हैं। जिस समय मैं छोटा विद्यार्थी था, उस समय गरीब लोग आन्ध्र प्रदेश से ट्रेन से लकड़ी लाकर बेचते थे। तब

[श्री बसावाराज पाटिल]

हर पुलिस वाला उनसे एक-दो रुपये लेता था, लोग भी उनको सताते थे और उन्हें ट्रेन में भी कष्ट उठाना पड़ता था, फिर भी वे दो रुपये में लकड़ी का एक बंडल बेचते थे, क्योंकि उनको रोजी-रोटी देने का काम सरकार की तरफ से नहीं हो रहा था, ऐसी स्थिति में वे मजबूरी में कुछ काम करके जी रहे थे। आज के समय में भी सरकार को कुछ चीज़ों को ध्यान से देखना होगा। इसलिए एक तरफ मैं इस बिल का तो समर्थन करता हूँ, परन्तु दूसरी तरफ यह भी कहना चाहता हूँ कि सरकार को अपनी आँखें खोलनी चाहिए और इस प्रकार के जितने भी अपराध होते हैं, उनके बारे में एक समग्र चिन्तन हो। और जो गलत ढंग से पैसे कमाने के, अलग-अलग जगह जमा रखने के जितने भी रास्ते हैं, उनको बंद करने का प्रावधान उसके अंदर तैयार करें। उसके बावजूद भी यदि कोई बड़ा अपराध करता है तो इस बिल के द्वारा यह अमेंडमेंट लाया गया है कि अगर वह किसी भी रूप में किसी भी जगह इंवेस्ट करे तो उनसे वसूल किया जाए। इस प्रकार करेंगे तो निश्चित ही यह योग्य और अच्छा बिल माना जाएगा और इस प्रकार के अपराध करने वालों के लिए यह एक डर के रूप में काम करेगा। परन्तु मेरा पहला कहना है कि सरकार इसके बारे में समग्रता से विचार करे और इस प्रकार से गलत ढंग से काला धन आने के रास्ते को बंद करे और उसके लिए जो भी कानून के प्रावधान हैं, उनको पहले लागू करे। इस प्रकार अगर एक्शन लेंगे तो सच्चे अपराधी पकड़े जाएंगे, नहीं तो कोई छोटा-मोटा गलती करने वाला ही पकड़ा जाएगा, क्योंकि अनेक बार ऐसा होता है कि जो भी नया कानून बनता है उसमें गरीब तो बहुत जल्दी फंस जाता है लेकिन अमीर आदमी बड़ी बुद्धिमत्ता से देश में हो या विदेश में हो, पार हो जाता है। कई बार तो दुख होता है यह कहते हुए कि बैंक गरीबों के लिए इतने छोटे ऋण देता है, किसी को दो हजार रुपए, पांच हजार रुपए, दस हजार रुपए कर्ज देता है छोटे-मोटे धंधे करने के लिए। मैंने एक बार बैंक वालों से पूछा, वे बोले कि इसमें रिकवरी नहीं होती है। तो मैंने उस बैंक के अधिकारी से पूछा कि हमारे देश में इतने बड़े-बड़े अमीर लोग हैं, एक-एक आदमी पर तो हजारों-करोड़ों रुपए डुबो देते हैं और अगर उस गरीब को 2 हजार, 5 हजार या 6 हजार लिए हुए ऋण का सारा पैसा भी इकट्ठा करेंगे तो एक अमीर के पैसे डुबोने के बराबर भी नहीं होता है। इसके अलावा रिकवरी करने के लिए भी सरकार के पास कोई रास्ता नहीं रहता है। तो ऐसी स्थिति में सामान्य आदमी को न फंसाते हुए अपराधियों को पकड़ने के लिए कड़े से कड़े कानून बनाने के बारे में सरकार चिंतन करे, ताकि यह जो ब्लैक मनी का स्रोत सारे देश में चर्चा का विषय है, यह बंद हो जाए। फिर मैं समझता हूं कि अगर इस प्रकार के कदम सरकार स्वयं उठाएगी, स्वयं संशोधन लाएगी तो श्री के.एन. बालगोपाल जी को भी यहां इस बिल के बारे में सरकार से आग्रह करने का मौका भी नहीं मिलेगा और यह देश के हित में होगा। इस बात को ध्यान में रखते हुए मैं सरकार से विनती करता हूं कि उनका यह जो बिल है उस पर सरकार बड़ी गंभीरता से विचार करे तो देश के हित में भी होगा और जनता के हित में भी होगा। धन्यवाद।

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) : माननीय उपसभाध्यक्ष जी, मैं आपको धन्यवाद देता हूं। उपसभाध्यक्ष महोदय, भारतीय दंड संहिता (संशोधन) विधेयक, 2013, भारतीय दंड संहिता, 1860 का और संशोधन करने के लिए विधेयक हमारे माननीय सदस्य श्री के0एन0 बालगोपाल जी ने प्रस्तुत किया है, मैं उनके समर्थन में बोलने के लिए खड़ा हुआ हूं। महोदय, इस बिल में रखा है कि धारा-206 और 207 में संशोधन करके जो बेईमानी से अर्जित की गई सम्पत्तियां हैं, उनको जब्त किया जाए।

मान्यवर, इनका यह बहुत अच्छा संशोधन है। महोदय, जब हमारा देश गुलाम था, जिन महापुरुषों ने आजादी की लड़ाई लड़ी है, उन्होंने अपना खून-पसीना, घर-द्वार सब बरबाद करके एक सपना देखा था कि हमारा देश आजाद देश होगा और उसमें सभी को शिक्षा, सुरक्षा, रोटी, कपड़ा और मकान मिलेगा। उस सपने के आधार पर हमारा देश स्वतंत्र हुआ था। लेकिन देश आजाद होने के बाद हमारे महापुरुषों का सपना मुट्ठी भर लोगों ने चकनाचूर कर दिया। जिन लोगों के हाथ में सत्ता आई, अगर कोई मंत्री बनता है तो पहले पूछता है कि कौन सा अच्छा मंत्रालय है, वही मैं लूंगा। उसी में लड़ाई झगड़ा होता है। कोई कहता है कि फलां मंत्रालय नहीं तो मेल नहीं रहेगा और फिर हमारा समर्थन वापस हो जाएगा। जो भी अधिकारी, आई0ए0एस0 अधिकारी होता है वह भी कहता है कि मुझे भी मालदार विभाग चाहिए। जब लोगों की ऐसी सोच बनेगी तो हमारा देश किधर जाएगा? आज स्थिति यह है कि हमें याद आती है मुंशी प्रेमचंद की कहानी - "नमक का दरोगा"। मैं उसमें नहीं जाना चाहूंगा। उन्होंने कहा था कि वेतन तो ईद का चांद है, लेकिन आज लोगों की मानसिकता ऐसी हो गयी है कि बेईमानी से संपत्ति पर कब्जा करो। आज उद्योगपति शिक्षा के क्षेत्र में घुस गए हैं। देश के सारे ऐसे संस्थान धीरे-धीरे उद्योगपतियों के हाथ में आ रहे हैं, वे मीडिया के मालिक बन गए हैं। अच्छे आदमी की घटना तथा अच्छी खबरें कहीं नहीं दिखाई जाती है। आज मीडिया वाले चाहे जिस अच्छे आदमी को बुरा बना दें और चाहे जिसे अच्छा बना दें।

महोदय, देश में 2014 में लोक सभा के चुनाव हुए। मोदी जी ने सपना दिखाया कि काला धन देश में वापस लाएंगे, 15-15 लाख देंगे, देश के सभी बेरोजगारों को रोजगार देंगे, किसानों को उनकी उपज का डेढ़ गुना मूल्य ज्यादा देंगे और उनके ऐसे गलत वायदों से लोग प्रभावित हुए और उनकी सरकार बनी, लेकिन आज 9 महीनों में उनकी असलियत का पता चल गया है। उनके राष्ट्रीय अध्यक्ष ने कह भी दिया कि यह तो चुनावी जुमला था। हम काला धन वापस ला भी नहीं सकते। इसी तरह से इस देश के उद्योगपति लोग ही पूरा देश चलाते हैं। वे चंदा देते हैं और फिर बेईमानी से जिस पार्टी की सरकार बनती है, उनका बेज़ा इस्तेमाल कर के कूटनीतिक ढंग से पैसा कमाते हैं। आप देखिए, हमारा देश किधर जा रहा है? हमारे देश की आजादी के लिए शहीद भगत सिंह व शहीद चन्द्रशेखर आजाद जी जैसे लोग जहां हंसते-हंसते फांसी के फंदे पर झूल गए थे, वे भी सोच रहे होंगे कि हमारा देश किधर जा रहा है?

महोदय, आज जब देश की आबादी 125 करोड़ हो गयी है, लोगों के पास रहने के लिए मकान नहीं हैं, वहीं कुछ लोगों के पास इतने मकान हैं कि उनके कुत्ते-बिल्ली भी रहें तो भी उनके पास फालतू मकान बने रहते हैं। पहले जब जमींदारी आई तो लोगों ने फटाफट बबूल सिंह, पीपल सिंह और अपने कुत्ते, बिल्ली व पेड़ के नाम भी जमीनें कर लीं। फिर जब जांच-पड़ताल हुई, तो उसमें थोड़ा संशोधन हुआ।

महोदय, आज पैसे वाला आदमी कंपनी बनाकर एक अनपढ़ को नौकरी में रख लेता है और उसके नाम से 10-10, 20-20 खाते खुलवा दिए जाते हैं। कंपनी के नाम भी fraud रख दिए जाते हैं। आप देखें, कंपनी का मालिक एक है, सारा लाभ वह कमा रहा है और अगर कहीं fraud केस में वह पकड़ा भी गया तो 2-3 हजार की नौकरी करने वाला व्यक्ति पकड़ा जाता है, वह जेल जाता है। उसका असली मालिक या तो विदेश चला जाता है या दिल्ली, कोलकाता, मुंबई में बैठकर कहता है कि तुम चिंता न

[श्री विशम्भर प्रसाद निषाद]

करो, मैं तुम्हे जेल से छुड़ा लूंगा। इसी तरह, किसी बड़े मालिक का बेटा एक्सीडेंट कर देता है और एक व्यक्ति की मौत हो जाती है, तो कोई ड्राइवर ढूंढ़ा जाता है, जिसकी मां बीमार है, उसकी पत्नी बीमार है या उसकी बेटी की शादी होनी है। उस ड्राइवर को कहा जाता है कि तुम 2 लाख रुपए ले लो और कह दो कि मुझ से एक्सीडेंट हुआ है। तो ऐसे गरीब और निरीह लोग गुनाह कुबूल कर लेते हैं और असली आदमी जेल जाने से बच जाता है। हमारे यहां धारा 206, 207 में इस के लिए पर्याप्त प्रावधान नहीं है। इसमें ऐसे लोगों की संपत्तियां जब्त की जानी चाहिए।

आज हम देख रहे हैं लोग चिट फंड रजिस्ट्रेशन एक्ट के तहत कंपनी रजिस्टर करा लेते हैं। उसके बाद चाहे वे कितने काले धंधे करें, उस पर कोई रोक नहीं है। इसके लिए मैं मंत्री जी से निवेदन करूंगा कि इनकी निगरानी की जानी चाहिए। महोदय, आज "स्काई बाजार" चल गया है। विज्ञापन के द्वारा प्रचार किया जा रहा है कि हमारा यह प्रॉडक्ट बहुत अच्छा है। उसमें भी गरीब लोगों का पैसा जाता है। वे कंपनियां कहती हैं कि आपको हमारे सामान से इतना लाभ है, प्रोडक्ट अच्छी क्वालिटी का है, यह मार्केट से सस्ता है, लेकिन वह सस्ता न होकर के बंद पैकेट में आ जाता है, उपभोक्ता से पैसा ले लिया जाता है और पता चलता है कि माल ठीक नहीं है, तो फिर वह क्लेम के लिए भटकता रहता है, क्योंकि उसमें जुरिस्डिक्शन लिख दिया जाता है कि चेन्नई में या कोलकाता में या दूर कहीं का लिख दिया जाता है कि वहां इसका कार्यक्षेत्र है, इसलिए वहां के न्यायालय में क्लेम के लिए केस दर्ज कर सकते हैं। गरीब आदमी मुश्किल से कोई चीज सौ रूपए की खरीदता है या एक हजार रूपए की खरीदता है, फिर वह उसके क्लेम के लिए चेन्नई या कहीं और कैसे जा पाएगा? अदालत में भी आज गरीबों के साथ न्याय नहीं हो पा रहा है। अगर किसी छोटे गरीब आदमी ने छोटा सा मकान बना लिया और वहां किसी बड़े पूंजीपति का बगल में मकान पड़ गया है, या उसके बगल में कोई मार्केट है, वहां उस पूंजीपति का कोई कारोबार होना है, तो रातों-रात पुलिस प्रशासन से मिलकर उस गरीब आदमी काम कान गिरवा दिया जाता है और साथ ही उसको जेल भिजवा दिया जाता है। चूंकि गरीब आदमी के पास पैसा नहीं है, वह अच्छा वकील नहीं कर सकता, न्यायालय में अपना पक्ष नहीं रख सकता, इसलिए उसके पक्ष में न्याय नहीं हो पाता है।

माननीय उपसभाध्यक्ष महोदय, आज अंधा कानून चल रहा है। उसको ठीक करने के लिए हमारे माननीय सदस्य यह जो आईपीसी की धारा 206, 207 में संशोधन के लिए बिल लाए हैं, यह बहुत अच्छा है। हम चाहते हैं कि जो भी बेइमानी से अर्जित संपत्तियां हैं, उनको देखा जाए। आप चुनाव में देख लीजिए, आज कोई गरीब आदमी चुनाव नहीं लड़ सकता है। जब किसी पार्टी को समर्थन लेना होता है, तो पता चलता है कि रातों-रात पैसा देकर पार्लियामेंट में अपने पक्ष में ले आते हैं और पैसा भी पकड़ा जाता है। पता चलता है कि रातों-रात अदल-बदल कर वे दूसरी तरफ चले गए। इस तरह की चीज पर रोक लगनी चाहिए। आज हर जिले में, हर शहर में हवाला का पैसा इधर से उधर जा रहा है। केन्द्र सरकार क्या कर रही है, सो रही है? गरीबों के लिए अच्छे जुमले दिए जाते हैं कि तुम्हारे लिए अच्छे काम करेंगे। इन हवाला वालों को पकड़ो, इनका कारोबार बंद करो, नहीं तो एक दिन ऐसा समय आएगा कि जैसे सुबह होती है, दोपहर होती है, शाम होती है, इस चक्र में फंसकर जो लोग बेईमानी करते हैं, वे भी नीचे जाने का काम करेंगे।

अन्त में, जो हमारे माननीय सदस्य के.एन. बालगोपाल जी यह बिल लाए हैं, मैं उनका समर्थन करते हुए उन्हें बधाई देता हूँ कि उनकी सोच, उनकी विचारधारा अच्छी है कि कूटनीति से गरीब आदमी का जो धन लूट करके एक आदमी के पास इकट्ठा हो जाता है, उससे उसे बचाया जाए। हम चाहते हैं कि हमारे उन महापुरुषों का सपना साकार हो, ऐसे बेईमान लोगों की संपत्तियां जब्त हों और गरीब लोगों में इसका समान वितरण हो, यानी हर आदमी के पास जमीन हो, हर आदमी के पास मकान हो, रोटी-कपड़ा-मकान-रोजगार हो, तभी हमारा देश आगे बढ़ सकता है। इन्हीं शब्दों के साथ मैं इस बिल का समर्थन करते हुए अपनी बात समाप्त करता हूँ। जय हिंद।

SHRI TIRUCHI SIVA (Tamil Nadu): Thank you Mr. Vice-Chairman.

This Bill is brought by my colleague, Mr. Balagopal, to amend Section 206 and 207 of the IPC, 1860. Hon. Minister, Mr. Chaudhary, has to enlighten me, because all those who spoke before me have spoken about black money and chit funds which cheat the common people. But, I would like to seek a clarification. Sir, Section 206 deals with fraudulent removal or concealment of property to prevent its seizure as forfeited or in execution. Section 206 says, "Whoever fraudulently removes, conceals, transfers or delivers to any person any property or any interest therein, intending thereby to prevent that property or interest therein from being taken as a forfeiture or in satisfaction of a fine, under a sentence which has been pronounced, or which he knows to be likely to be pronounced, by a Court of Justice or other competent authority, or from being taken in execution of a decree or order which has been made, or which he knows to be likely to be made by a Court of Justice in a civil suit, shall be punished with imprisonment of either description for a term which may extend to two years, or with fine, or with both." Section 207 deals with fraudulent claim. Section 206 deals with fraudulent removal or concealment of property. I think, there is nothing other than this. This is against a judgment of the court. It is in violation of a judgment. So, when a person is punished with a fine or imprisonment, I hope that the property which has been concealed would automatically be reverted since it is the order of the court. The amendment which has been suggested by my colleague is that after the words, 'which may extend to two years or with fine or with both,' the words, 'and the property so concealed or transferred or delivered shall be recovered from the person or whom it has been transferred' be added. Sir, there are so many legal luminaries here—Singhviji is here, my colleague Mr. Muthakuruppan, Mr. Manoj Pandian, and even Mr. Natchiappan are here. I think, so far, we have dealt out of the subject. So, the Minister has to enlighten me on a fact that when it is against the order or a decree which has been pronounced by a court of law, is in violation, automatically, I think, along with the punishment, the property has to be reverted. If it is not so, I support this Bill. I don't want to elaborate because there is nothing much more to speak on this.

[Shri Tiruchi Siva]

I want to stick to the point. I don't want to speak on what all frauds are going on in the country while speaking on the Bill. The only thing is, when it is in violation of a decree of the court or a judgment pronounced by the court, let us know whether the property will be reverted or not. In my view, I say that any term in law should not be implicit. It should be explicit. We should not leave everything implicit.

SHRI S. MUTHUKARUPPAN (Tamil Nadu): If any person conceals, then these Sections are applicable.

THE VICE-CHAIRMAN (SHRI P. RAJEEVE): At least on this point you are in unanimity.

SHRI TIRUCHI SIVA: So, if at all it has to be explicit, this should be amended. Or else, the Minister has to enlighten us. It automatically says that when the person is fined or imprisoned, the property which has been attached, or intended for a forfeiture in satisfaction of a fine by a court of law, it will come back; or else, it has to be amended in the law, if it need be. I support this Bill. But, Sir, it is a very good discussion. I think, the hon. Minister will enlighten the House. Thank you, Sir.

SHRI SHANTARAM NAIK (Goa): Sir, I rise to support the Indian Penal Code (Amendment) Bill, 2013 moved by my friend, Shri Balagopal. The limited purpose of this Bill is to prevent fraudulent removal of any property which is liable to attachment. The second is fraudulent claim to prevent seizure of any property. These are the two important Sections which are sought to be amended by this Bill, moved by Shri Balagopal. Mr. Vice-Chairman, Sir, in this country, today, there is no State where frauds are not taking place. The people and the Governments are helpless with respect to frauds which are being committed. I am referring to the major chit fund frauds throughout the country. No State is spared. Income of the poor people residing in huts and small dwelling houses have been looted; they are cheated and they have no way to go. No police station bothers to take cognizance of those cases and, therefore, these are the types of cases where the attachment of the property, whatever remains of those people, is required. Therefore, these provisions are required. Now, we may say, these people are not located. The poor people don't know who collected the funds. We don't know the whereabouts of those persons. Therefore, what is the method? But, there may be cases where their funds are located. They may be having properties. In such circumstances, the State Government and the police machinery should not be helpless in locating those properties. Now, there are many matters and many such cases pending in the High Courts for attachment or disbursement of whatever money which remains with the companies. But, High Courts, in dealing

with these matters and appointing liquidator, etc., have got very limited powers. We have seen that they are going from pillar to post, and we have to see that they get something from these courts. But, hardly any amount reaches the hands of these people. Therefore, these provisions can be useful and can be made effective only if a provision is made for attachment of whatever property remains with them. It is the Police Stations, who have got primary role. May be, they may not be aware of it. But, the moment they come to know that a chit fund company or a group has looted them — if the police machinery becomes active, I think, — within a few months those people should be located. It is only, when the Police says that what they can do, it is a civil matter and things like that, these people take advantage.

Secondly, I would like to submit that during my tenure as the Chairman of the Committee on Personnel, Public Grievances, Law and Justice, we recommended a legislation regarding prevention of corruption. Earlier, under Prevention of Corruption Act, there were no effective provisions to attach property. But, now, there are Clauses from 18 A to 18 L in that Bill. I think, it is the duty of the Government, which claims to be against corruption, to get this Bill passed. Why is this Bill lingering for so many months without being touched? There, in that Bill, investigation authorities have been given powers; investigation officer will have the power to attach, with the permission of the Government.

Secondly, in that Bill, to be brief, the bribe-giver will be punished, for the first time. The bribe-giver has not been brought in the net of this corruption law. And the most important thing, the foreign organisations and companies, which are expert in doing these jobs, are brought under this net and there is a strong opposition by lobbies outside India, to see that this Bill does not become law. It is unfortunate that our Government is trying to help them by trying to delete this clause. If foreign companies are sought to be exempted, it will not be in the interest of the people of this country and even the companies, which, otherwise, will be punished.

Another important thing which we have included in this is the abetment of offences. I have no doubt, abetment of all offences under Prevention of Corruption Act will be made punishable. And any attempt made, directly or indirectly, is also sought to be brought under this. Habitual offenders are also sought to be brought. If this law is effectively implemented, you will be able to get a lot of property, specially, when foreign companies are brought under the net. If the Government says, "Oh! if foreign companies are shown in the section, there will be no investment". In that case, let us have no law which punishes anybody and give them free liberty. So, that is not the intention. Our laws have to be our laws; our laws have to be strict and need to be strictly implemented.

SHRI BAISHNAB PARIDA (Odisha): Mr. Vice-Chairman, Sir, I thank you for allowing me to speak a few words, rather I was provoked to speak on this Bill. I congratulate my colleague, K.N. Balagopalji, for bringing in this amendment to the Indian Penal Code. This corruption, the fraudulent way of amassing public money has become a practice in this country. The speed with which it is spreading to different spheres of our life, including administration, politics, economy and the very domain of our social moral is quite dangerous for the democratic system of our country. Sometimes, we feel helpless. On many occasions, there are laws against these fraudulent practices, corruption or illegal way of acquiring public money. But these laws are not properly implemented by the authorities. So, the people who are involved in these criminal activities are not properly punished or brought to book. There are certain loopholes in our Indian Penal Code which are now brought to the notice of this House by our friend, Shri Balagopal. And unless we rectify those loopholes in our legal system or the law, we can't catch these fishes, the black money makers of our society.

As we all know, many of our economists expressed the view that the share of black money in our economy is more than 50 per cent. The black money, both inside the country and outside the country, has now created a great challenge for our nation as to how to tackle it. In this context, I may repeat the views of Shri Shantaram Naik.

Sir, as regards chit funds, next to West Bengal, Odisha is another State of India where the poor people of the State were cheated for years together by these fraudulent chit fund companies. Sometimes, the administration and the Government remain silent. They could not catch them in time; they could not impose restrictions on their activities in time. As a result, more than ₹ 10,000 crores were looted by these chit fund companies. These people are quite visible, they have got assets, they have got offices, and they have got organisations in West Bengal and Odisha. Many of these people are now inside jails. But the question is, those people, the poor people, the middle class people, who have deposited their money in these chit fund accounts to get better returns from them are simply cheated. **(Time-bell rings)** They were promised that they would get better returns for their money. Now, the State Governments and the Central Government should take immediate action by attaching the properties of these chit fund companies or the persons and confiscate them, and pay that money to the depositors. Now, it is high time the Government took action. I think the hon. Minister would look into this, and also give his views on how to tackle this menace. Thank you very much, Sir.

THE VICE-CHAIRMAN (SHRI P. RAJEEVE): Thank you, Paridaji, Now, the hon. Minister.

गृह मंत्रालय में राज्य मंत्री (श्री हरिभाई पार्थीभाई चौधरी) : उपसभाध्यक्ष महोदय, मैं आभार व्यक्त करता हूं कि श्री के.एन. बालगोपाल जी एक गैर सरकारी बिल लाए हैं। यह बिल लाने की उनकी खास मंशा यह है कि धारा 206 और 207 में कुछ शब्दों को जोड़ा जाए, खासकर धारा 206 में, "उससे वसूली की जाएगी" शब्दों को शामिल करने का अनुरोध किया है। इसी तरह धारा 207 में "कोई भी सम्पत्ति अर्जित की गई वसूली जाएगी", इन शब्दों को शामिल करने का अनुरोध किया है। IPC की धारा 206 और 207 के बारे में इस सदन के 12 सदस्यों ने चर्चा में भाग लिया है और अपने विचार व्यक्त किए हैं। मैं यहां उन सदस्यों का जिक्र करना चाहूंगा। इस विषय को सबसे पहले श्री के.एन. बालगोपाल ने introduce किया तथा इसके बाद चौधरी मुनव्वर सलीम, श्री मोहम्मद अली खान, प्रो. एम.वी. राजीव गौडा, श्री नरेन्द्र कुमार कश्यप, श्री पी. राजीव, डा. ई.एम. सुदर्शन नाच्चीयप्पन, श्री बसावाराज पाटिल, श्री विशम्भर प्रसाद निषाद, श्री तिरुची शिवा, श्री शान्ताराम नायक और श्री बैष्णव परिडा ने अपने-अपने विचार व्यक्त किए हैं, मैं इसके लिए उनका आभार व्यक्त करता हूं। खासकर श्री के.एन. बालगोपाल जी ने IPC की धारा 206 व 207 में कुछ संशोधन करने की मांग की है। यहां पर सभी सदस्यों ने बताया है कि Chit fund और कई अन्य कम्पनियां Scam के द्वारा गरीब लोगों को लूटती हैं। इसके बारे में भी बताया कि कई लोग छल-कपट से किसी की मिल्कियत लेकर दूसरे को बेच देते हैं, ऐसी बातें भी कई सदस्यों ने बताई हैं। इसके अलावा सदस्यों ने यह भी बताया कि ऐसी कई चीजें हमारे समाज में हो रही हैं। इनकी चिंता करते हुए हमारे साथी श्री के.एन. बालगोपाल जी ने अपने जो विचार व्यक्त किए हैं, मैं उनके विचारों का समर्थन करता हूं। लेकिन मैं एक बात यह बताना चाहता हूं कि अभी जो हमारे पास IPC की धारा 206 और 207 है, उसमें क्लियरकट लिखा है कि कोई भी व्यक्ति छल-कपट से किसी की सम्पत्ति किसी को transfer करेगा, तो Transferor और Transferee दोनों को दो साल की सजा होगी और कोर्ट एक रुपए से लेकर करोड़ रुपए तक का उसको दंड भी दे सकती है तथा वह सम्पत्ति मूल मालिक को फिर दे सकती है। Companies Act, में क्लियरकट लिखा है। मेरे साथी श्री तिरुची शिवा ने सही बताया है। उन्होंने क्लियरकट कहा कि सही समझा गया है कि प्रस्तावित संशोधन न्यायालय की न्यायिक शक्ति के बिना धोखाधड़ी से प्राप्त की गई सम्पत्ति वापस करने का आदेश पारित कर सके। IPC के सेक्शन 206 और 207 में अतिरिक्त परिदत है कि Transferor और transferee दोनों को दंडित किया जा सकता है। दूसरे, स्कैम के बारे में भी कई लोगों ने उल्लेख किया है, जैसे इधर स्टॉक मार्केट का स्कैम है, तो उधर सेबी है। कम्पनी में जो कोई fraud करता है, तो वहां Corporate sector है, Enforcement Department में भी चलते हैं, मिनिस्ट्रीज़ ऑफ कम्पनीज एक्ट है और जो कोई गलती करता है, तो उसके लिए भी यह है। फाइनैन्स एंड Enforcement Department में लोग जो अलग-अलग तरीके से फ्रॉड करते हैं, उसके लिए अलग बात है। लेकिन पर्टिकुलरली श्री के.एन. बालगोपाल ने जो यहां बात रखी है, वह सम्पत्ति को जब्त करने की बात की है, वसूली करने की बात की है। अभी हमने सभी को बताया है कि भारतीय दंड संहिता की विद्यमान धाराओं 206 और 207 की स्कीम में यह देखा जा सकता है कि विधान मंडल में छलपूर्वक किसी भी सम्पत्ति को

[श्री हरिभाई पार्थीभाई चौधरी]

हटाने, छिपाने या अंतरित करने, वितरित करने का दावा करने, स्वीकार करने हेतु दंड का प्रावधान न केवल Transferor के ऊपर है, बल्कि Transferee को भी है। कैद के अतिरिक्त जुर्माने का प्रावधान भी शामिल किया गया है। जैसे कि जुर्माने पर कोई सीमा नहीं लगाई गई है, सक्षम न्यायालय को अतिरिक्त जुर्माना लगाने का अधिकार है, जो इस प्रकार हटाई गई अतिरिक्त संपत्ति के मूल्य के बराबर है। कई बार तो कोर्ट उससे भी ज्यादा, संपत्ति से भी ज्यादा दंड दे सकती है। इसके अतिरिक्त संबंधित न्यायालय में ऐसी संपत्ति के संबंध में *Status Quo* का आदेश प्राप्त करने का भी अधिकार होता है, जिससे इस प्रकार के ट्रांसफर को रद्द किया जा सकता है। ऐसी संपत्ति मूल मालिक को वापस भी दी जा सकती है। फिर भी बालगोपाल साहब, हमारे गृह मंत्रालय ने कई बार क्रिमिनल कोड और आईपीसी को कंप्रिहेंसिव करने के लिए जो कदम उठाए हैं, मैं आपको उसकी बात बताऊंगा। इसके अतिरिक्त विभाग संबंधित संसदीय स्थायी समिति ने "दंड प्रक्रिया विधेयक, 2010" में जांच करते हुए 146 वीं रिपोर्ट की सिफारिश की है। आपराधिक न्याय प्रणाली की व्यापक समीक्षा होनी चाहिए। थोड़ा-थोड़ा करके संशोधन करने के स्थान पर आपराधिक न्यायिक प्रणाली में सुधार करने के लिए समिति ने एक मसौदा प्रदान किया है। समिति की सिफारिशों को ध्यान में रखते हुए गृह मंत्रालय ने विधि और न्याय मंत्रालय से आग्रह किया है कि वह भारत के विधि आयोग से अनुरोध करे कि आपराधिक कानूनों के सभी पहलुओं को शामिल करते हुए एक विस्तृत रिपोर्ट दे, जिसमें विभिन्न विधियों अर्थात् भारतीय दंड संहिता, दंड प्रक्रिया के अधिनियम आदि में व्यापक संशोधन हुए हों। 2010 से गृह मंत्रालय ने ऐसा आग्रह मिनिस्ट्री ऑफ लॉ में भेजा है और उसमें जो संशोधन आएंगे, गृह मंत्रालय उनको सुधारने के लिए तैयार है। इसके अतिरिक्त माननीय सदस्यों द्वारा जिन स्कैम्स या आर्थिक घोटालों का जिक्र किया गया है, उन सबके लिए संबंधित कानून में समुचित प्रावधान है और अलग-अलग एन्फोर्समेंट एजेंसीज़ और रेग्युलेटर इस विषय पर सामूहिक कार्यवाही कर सकते हैं। हम इस प्रकार के प्रावधानों को भी आगे बढ़ावा देंगे। आपकी जो भावनाएं हैं, आईपीसी की सीमाओं की संसद सदस्यों ने जो भावनाएं व्यक्त की हैं, अलग-अलग चिट फंड्स आदि हैं, गृह मंत्रालय उनके बारे में भी ध्यान से सोचेगा। मैं कहूंगा कि आईपीसी की धाराएं 206 और 207 एकदम अच्छी और पर्याप्त हैं, इसलिए मैं माननीय श्री बालगोपाल जी से प्रार्थना करता हूं कि वे अपना प्रस्ताव वापस ले लें। जब भी इसकी आवश्यकता पड़ेगी, गृह मंत्रालय तब-तब उसमें सुधार करने के लिए कानून मंत्रालय को बताएगा और हम अपना प्रोसेस कंटीन्यू करते रहेंगे। मैं आपसे रिक्वेस्ट करता हूं कि आप यह बिल वापस ले लें।

SHRI K.N. BALAGOPAL (Kerala) : Thank you, Mr. Vice-Chairman, Sir. I am also thankful to the hon. Minister and the hon. Members who have supported the issue.

I am not arguing about the specific provisions. The main issue is corruption and how to tackle it.

As far as sections 206 and 207 of the IPC are concerned, even after the directions of the court, the forfeiture of the property is difficult. That is why I dwelled upon these two sections, that is, 206 and 207. Even after the court orders, in India, it is very difficult to forfeit the concealed property. We are simply unable to take that money back. While introducing the Bill, when the Bill came before this august House, I also talked about the sections 405, 406 and 407. I had also talked about other sections pertaining to cheating, breach of trust, etc. In the IPC, there are many provisions, which are required to be amended. And, it is not easy to take up that task through a Private Members Bill. I gave an example of the SAFEMA. Hon. Member, Shri P. Rajeeve, also spoke on it. There are only one or two Acts in India that are dealing with corruption directly and give the power to forfeit the property directly. One such Act is SAFEMA. SAFEMA is Smugglers and Foreign Exchange Manipulators (Forfeiture of Poperty) Act, 1976. In the Preamble itself, it says, "This is an Act to provide for the forfeiture of illegally acquired properties of smugglers and foreign exchange manipulators and for matters connected therewith or incidental thereto." This Act says that properties of those who are manipulating or making this kind of cheating activities should be attached. The Act itself says that. Like that, Sir, there is also Prevention of Corruption Act and there are also many provisions in the IPC. We are saying that there should be a provision to take back the money. Here, because of the anguish and sorrow of witnessing the thousands and thousands of crores of corruption or cheating, we discuss in the Parliament. Sir, what about the 2G scam; what about the coal scam? The money is going. What about the airport? Hundreds and thousands of crores were cheated. Let us take the example of SATYAM, that is, MAYTAS. There is a judgement by the Court. About ₹ 5,000 crores were cheated by the MAYTAS management. What is the punishment? Three years' punishment for the CMD and a fine of ₹ 5 lakhs! What is the amount cheated? It is ₹ 5,000 crores. Already, he is in jail for three years and coming out and he is paying only Rs.5 lakhs! About ₹ 5,000 crores are with him. Some Chartered Accounts, Price Waterhouse Cooper employees, were also punished for one year. So, this is the issue. Shardha scam, Sahara scam, hundreds of scams are there and hundreds of cases are there. So, there is not enough provision. This Government came to power saying that it will give ₹ 15 lakh to every family by bringing back the black money. So, for controlling the black money, for controlling the cheating and for controlling the fraudulent activities, some provision should be there. Our law, which was the hierarchy of 1860, is toothless now, Sir. So, what the hon. Minister said, I am accepting that. We cannot conceal or we cannot check only these two provisions. A thorough intervention in the legal system of the country, like the SAFEMA Act or the Prevention of Corruption Act is required. The hon. Member who was Chairman of the Standing Committee earlier very clearly made a suggestion in

[Shri K.N. Balagopal]

this regard. There is a suggestion for the Prevention of Corruption Act also. Whatever corruption money you took, there should be a provision to take that back. Like that, other provisions also should be there. I am thankful to the Minister that he has assured the House. I think this is an assurance that....*(Interruptions)*..

श्री हरिभाई पार्थीभाई चौधरी : यह एश्योरेंस नहीं है, असल में इसके ऊपर एक प्रोसीजर चल रहा है।

SHRI K.N. BALAGOPAL: But it is a positive statement that the Home Ministry is looking into the matter. The pending Prevention of Corruption Act is there. I hope that the Government will come up with some amendments to the existing laws. With that expectation, I am not pressing this Bill. Only these two particular provisions will not do, but we are expecting an all-round intervention by the Government. The entire House, from the Treasury Benches to the Opposition and the Centralists who are sitting here, everyone is supporting this cause with the expectation that the Government will do something immediately. Give an assurance to the people that you will curb the corruption. If you do that, we will be happy. I expect your support in this. With that hope, I am not pressing this Bill.

[MR. DEPUTY CHAIRMAN *in the Chair.*]

MR. DEPUTY CHAIRMAN: Okay.

SHRI K.N. BALAGOPAL: Because Deputy Chairman has come, I am not pressing, Sir. ...*(Interruptions)*..

MR. DEPUTY CHAIRMAN: Oh! That is it. That means, if Mr. Rajeeve was here, you would have pressed. ...*(Interruptions)*.. That is why I came. ..*(Interruptions)*. So, you are not pressing. That is correct.

SHRI K.N. BALAGOPAL: Sir, there is a partial assurance. Anyway, something is pending. Home Ministry is looking into this. The Government has given directions. So, the Government is doing something positive on this issue.

MR. DEPUTY CHAIRMAN: Okay.

श्री हरिभाई पार्थीभाई चौधरी : महोदय, हमारे Department of Home Affairs ने, 146th Report की रिकमेंडेशंस के अनुसार, Criminal Procedure (Amendment) Bill, 2004 को comprehensive study के लिए कानून मंत्रालय के पास भेजा है, साथ ही लॉ कमिशन में भी उस

पर चर्चा चल रही है। गृह मंत्रालय इस पर 2010 से ही कार्य कर रहा है। मैं आपको एश्योरेंस तो नहीं देता, लेकिन यथासम्भव आपकी भावनाओं को इसमें शामिल किया जाएगा। मेरी आपसे विनती है कि आप यह बिल वापस ले लें।

MR. DEPUTY CHAIRMAN: Okay. Now, since the Mover, Mr. Balagopal, has already indicated that he is not pressing and he is willing to withdraw the Bill, I would like to put whether he has the leave of the House to withdraw the Bill and whether the House allows him to withdraw the Bill.

SOME HON. MEMBERS: Yes, yes.

The Bill was, by leave, withdrawn.

MR. DEPUTY CHAIRMAN: The House has given the consent. Okay. The Bill is withdrawn. Thank you, Mr. Balagopal. You brought a very good Bill. Though the Bill is withdrawn, the discussion was very good. The Government has taken note of it also. Good; very good.

Now, we take up the Citizenship Amendment Bill, 2014. Shri Shantaram Naik.

The Citizenship (Amendment) Bill, 2014

SHRI SHANTARAM NAIK (Goa): Sir, I move:

That the Bill further to amend the Citizenship Act, 1955, be taken into consideration.

In fact, I expected that by this time the Government itself would have brought this Bill. If you consider the background for introducing the Bill, the Government should have itself brought the Bill for consideration. No less a person than your former Chief Minister – when he was holding the post of Chief Minister – came to Delhi and met Sushma Swaraji and Raj Nath Singhji and brought this issue before them. I am told that so far two meetings have taken place and I have been assured that a decision will be taken soon.

What is this issue, Sir? In fact, I will read out three-four lines of the Statement of Objects and Reasons of this Bill to indicate what this matter is. It says, "Thousands of Goans born in *"Estado da India", i.e.,* Goa, Daman and Diu, prior to 19.12.1961, and in Dadra and Nagar Haveli, prior to 21.08.1954 and their births registered in the Civil Registration Offices of these territories before the above mentioned dates have been given